

[Shri Krishna Chandra Halder]

**STEEL MINISTERS DIRECTIVES
NOT IMPLEMENTED."**

I have received this telegram from Dilip Mazumdar, President UCWC. HSEW, Durgapur. Unless the Government takes immediate action to re-employ all those victimised contractor workers, more starvation deaths will take place. I wish to request the Minister for Steel to make a statement thereon, to take back all the retrenched contractor workers immediately.

13.45 hrs.

RE. DELHI DRAMATIC PERFORMANCES BILL

श्री मधु लिमये (बोका) :- अध्यक्ष जी, आपकी याद होगा कि विगत शक्रवार को जब प्राइवेट मेंबर्स बिल का मसाल आया तो मैंने आप से प्रार्थना की थी कि आप शिक्षा मंत्री महोदय से पता लगाइय कि मेरा जो ड्रामैटिक परफॉर्मिंग बिल था जिसके मार्फत म एटरटेनमेंट टैक्स का और प्रो-सेम-शिप आरू ग्लेज बो खत्म करना चाहता था, उसका संपूर्ण विधेयक गंभीरता से विचारित और आवश्यक थी क्योंकि विधान के अनुच्छेद 117 में बहा गया है. . .

MR. DEPUTY-SPEAKER: What do you want to be done?

श्री मधु लिमये : आप ने आदेश दिया था कि मंत्री महोदय यहाँ आये और पता कर खुलासा करें, क्योंकि यह दूसरी बार हुआ था। इतने दिनों के बाद भी मंत्री जी यहाँ के म.मने नहीं आये। यह न केवल यहाँ का अपमान किया है बल्कि चंयर का भी अपमान उन्होंने किया है। कल हमारा सत्र समाप्त होने वाला है।

SHRI S. M. BANERJEE (Kanpur): May I invite your kind attention to your observation? You had directed the hon. Minister of Education to make a statement. The difficulty is

that, in this particular case. I am told—I may be wrong; I wish I am wrong—that some artistes are influencing the Education Minister to see that the Bill is not brought. . .

MR. DEPUTY-SPEAKER: That is extraneous to this point.

SHRI MADHU LIMAYE: They are not worthy artistes. One of them is a Member of Parliament. My Bill will liberate all artistes.

SHRI S. M. BANERJEE: It is because of this that I request you to ask the Education Minister to make a statement.

MR. DEPUTY-SPEAKER: Now, may I crave the indulgence of the Minister of Parliamentary Affairs? This matter is a little serious.

I think it was last Friday, when something happened in the House relating to the Minister of Education, that I had directed the Minister for Education to come before the House with an explanation as to how this has happened for the second time. And, on Monday, Mr. Madhu Limaye raised the question again

Even today this explanation has not come. May I request you to convey to the Minister for Education that he should not attract rule 227 to himself—I repeat, rule 227.

Now, shall we go on. . .

SHRI MADHU LIMAYE: I would like to read it the rule, Sir.

MR. DEPUTY-SPEAKER: Why should I?

SHRI MADHU LIMAYE: Or, shall I read it out?

MR. DEPUTY-SPEAKER: No. I have already mentioned it.

श्री मधु लिमये : इनको समझना चाहिए सीरियस वारॉनिंग है। यह मामला प्रिवलेज कमेटी के सामने जायगा। इनकी नींव अभी तक खुली नहीं है।

PROF. MADHU DANDAVATE (Rajapur): Permit me, Sir, to read out one observation which you made:

"I think it is right and proper that he should come forward with a statement in the House because it has happened for the second time and explain why this has happened for the second time. This House should not be taken for granted. At least, as long as I am in the Chair, I will not permit to my knowledge this House being taken for granted in this way."

Then, Mr. Banerjee has rightly commented:

"When you are not in the Chair, we shall occupy the Chair and maintain the decorum."

MR. DEPUTY-SPEAKER: We have only one day, tomorrow. He has to make it tomorrow.

SHRI S. M. BANERJEE: You are aware, Sir, that tomorrow the 1st Sabha is scheduled to adjourn since the 1 would request through you the Minister of Parliamentary Affairs to convey to the Minister of Railways that he should make a statement tomorrow telling us how many employees are still to be reinstated, how many cases have been withdrawn, how many cases are still pending and so on. This is necessary so that those people who are in the streets know whether the assurance given by the Railway Minister is going to be fulfilled or not. I would request you, Sir, to direct the Railway Minister to make a statement.

MR. DEPUTY-SPEAKER: The Minister of Parliamentary Affairs will convey. He has heard you.

SHRI S. M. BANERJEE: Please convey to the Railway Minister that he should make a statement tomorrow.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. BAGHU RAM-

AIAH): I have heard you with all earnestness. You have asked me to convey to the Railway Minister. I will do it.

SHRI S. M. BANERJEE: You use your power to persuasion as you do with us and see that the Railway Minister makes a statement tomorrow.

13 50 hrs.

MOTION RE:

SUGAR INDUSTRY ENQUIRY COMMISSION REPORT.

MR. DEPUTY-SPEAKER: Now, we take up the motion of Shri Madhu Dandavate.

PROF. MADHU DANDAVATE (Rajapur): I move:

"That the this House do consider the Report (1974) of the Sugar Industry Enquiry Commission—Volumes I and II, laid on the Table of the House on the 26th August, 1974."

Before I offer my observations on the contents of these reports. I would like the House to recall the background and the manner in which the Sugar Industry Enquiry Commission's reports were laid on the Table of the House.

The Bhargava Commission has submitted its report concerning the nationalisation of the sugar industry on 15th May, 1973. According to Section 4(3) of the Commissions of Inquiry Act, 1952, it is obligatory on the Government that whenever reports by Commissions of Inquiry are submitted to the Government, within six months of the submission of the reports to the Government, they should be laid on the Table of the House along with the memorandum of action taken on those reports. For fifteen long months this House waited for the Government and the Minister for Agriculture to lay these reports on the Table of the House, but, unfortunately, for long 15 months these reports were not at all placed on the